GOVERNMENT OF INDIA MINISTRY OF INFORMATION AND BROADCASTING

LOK SABHA

**UNSTARRED QUESTION NO. 609** 

TO BE ANSWERED ON 06.02.2024

PIRATED CONTENT ON DIGITAL PLATFORMS

609:

SHRI DINESH LAL YADAV "NIRAHUA":

SHRI CHANDRA PRAKASH JOSHI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

a) whether the Government has taken any steps to remove pirated content on digital

platforms;

b) if so, the details thereof; and

c) whether the Government has set up any mechanism to deal with the issue and if so,

the details thereof?

**ANSWER** 

THE MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF

YOUTH AFFAIRS AND SPORTS

(SHRI ANURAG SINGH THAKUR)

(a) to (c): The Cinematograph Act, 1952 has been amended in 2023, to include the provisions

for addressing the issues of unauthorized recording and exhibition of films, to curb the

menace of film piracy by transmission of unauthorized copies on the internet. The newly

inserted section 7(1B)(ii) empowers the Government under section 79(3) of the Information

Technology Act, 2000 for taking action against intermediaries hosting pirated content.

Under these provisions, an institutional mechanism has been established in the

Ministry of Information & Broadcasting and the Central Board of Film Certification for

receiving complaints from the original copyright holders of cinematograph films or by

persons authorized by them and/or any other person, regarding exhibition of

pirated/infringing copies of films on the internet, and issuing notification to the

intermediaries for disabling access to such links.

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